

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. IV

Service Tax Appeal No. 50529 of 2017

(Arising out of Order-in-Appeal No. DDN/EXCUS/000/APPL-I/252/2016 dated 08.12.2016 passed by the Commissioner (Appeals)-I, Central Excise, Meerut)

Central Industrial Security Force
CISF Unit, ONGC, KDMIPE, Dehradun

Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Dehradun**

Respondent

Appearance

Shri Jitin Singhal, Advocate – for the Appellant.

Shri Rajeev Kapoor, Authorized Representative – for the Respondent

CORAM :

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : 12/01/2024

ORDER

The appeal is allowed. For order, see order of date in Service Tax Appeal No. 50509 of 2017.

(Dr. Rachna Gupta)
Member (Judicial)

(Hemambika R. Priya)
Member (Technical)

RM